

Sl. No.	State/UT	2006	2007	2008	2009	2010	Total
26.	Uttar Pradesh	0	1	0	0	0	1
27.	Uttarakhand	13	1	2	0	0	16
28.	West Bengal	196	120	101	97	371	885
	Total State	454	421	370	371	919	2535
29.	Andman and Nicbar Islands	0	0	0	0	0	0
30.	Chandigarh	0	0	0	0	0	0
31.	Dadra and Nagar Haveli	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0
33.	Delhi UT	2	2	0	3	4	11
34.	Lakshadweep	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0
	TOTAL UT	2	2	0	3	4	11
	ALL INDIA TOTAL	456	423	370	374	923	2546

Source: Crime in India

* Includes heads (Importation of Girls + Procurement of Minor Girls + Buying of Girls for Prostitution + Selling of Girls for Prostitution).

Recommendations of working group of child rights

3086. SHRI N.K. SINGH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the details of the total funds allocated for the Integrated Child Development Schemes (ICDS) for the past three years;

(b) whether it is a fact that the recommendation of the Working group of Child Rights under the current five year plan is around Rs. 36,600 crores; and

(c) if so, the reasons for the shortfall in allocation of funds for the scheme?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) The details of funds allocated for the Integrated Child Development Services (ICDS) Scheme for the last three years is given below:

(Rupees in crore)

Year	Budget Estimates	Revised Estimates	Expenditure
2009-10	6705.00	8162.00	8157.76
2010-11	8700.00	9280.00	9763.11
2011-12	10000.00	14048.40	14272.21

(b) and (c) For strengthening and restructuring of ICDS Scheme, requirement of Rs. 1,83,000 crore has been projected by the Working Group on Child Rights for the 12th Five Year which comes to annual average of Rs. 36,600 crore. A requirement of Rs. 30,000 crore for the year 2012-13 for ICDS Scheme, being the first year of Plan period, was projected against which Rs. 15,850 crore has been allocated. The allocation for the Twelfth Five Year Plan is yet to be finalised by the Planning Commission.

Child welfare under ICPS

3087. SHRI AVINASH PANDE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the steps that have been taken by Government to promote child welfare under Integrated Child Protection Scheme (ICPS);

(b) the number of children that have benefitted under the Integrated Child Protection Scheme (ICPS); and

(c) the organizations with which Government has partnered with under Government-Civil Society Partnership scheme?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) Ministry of Women and Child Development is implementing Integrated Child Protection Scheme (ICPS) for creation and management of infrastructure and human resources necessary for establishing a safe and secure environment for children, especially children in difficult circumstances. Financial assistance is provided to State Governments/UT Administrations for improving, setting up and maintenance of Homes, Specialised Adoption Agencies (SAAs) and Open Shelters for children in need of care and protection. Besides, financial assistance is also provided for setting up of dedicated service delivery structures at State and District levels, with staff exclusively engaged for providing services to children including *inter-alia* need assessment, training and sensitization, awareness generation etc. The Scheme also focuses on non-institutional care through adoption, foster-care and aftercare. All States except